

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP NO. 16/113 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
28.09.2017**

NAME OF THE COMPANY: M/s Orient Industrial Resources Ltd.

SECTION OF THE COMPANIES ACT: 441

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. P.K. Mittal, Advocate
Mr. Nibruti Samal, Advocate
Mr. Pawan Kumar Pawan, Advocate
Mr. Manish Raj, CP for ROC, Delhi.

ORDER

Id. Counsel for the applicant submits that vide an order of the Court dated 27.5.2017 by the prosecuting Court in CC No. 2247 of 2017 (ROC Vs. Orient Industries Resources Ltd.), it has specifically been observed that:-

“...As offences are compoundable in nature, accused is at liberty to move the compounding application after making good the default along with necessary GNL-1 from with the complaint and supply the advance copy of the same to the counsel for the Complainant. In case, compounding application is filed, let compounding report be called for 25.7.2017. ...”

For orders.

— Sd —

**(S. K. Mohapatra)
Member (T)**

— Sd —

**(Ina Malhotra)
Member (J)**